

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1099(PB)/2020

IN THE MATTER OF:

Jugal Kishore Khetawat

...

Applicant/Petitioner

Vs

Ansal Hi-Tech Townships Ltd.

...

Respondent

Order under 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Gayatri Verma Advocate

For the Respondent : -

ORDER

On mentioning, the petitioner side is hereby directed to issue notice to the respondent so that they will file reply within one week hereof. Both sides are directed to file written submissions as well by the next date of hearing.

List this matter for hearing on 24.12.2020.

Sdl-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)